# CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

## O.A. No. 222 OF 2006

Friday, this the 7th day of April, 2006.

# **CORAM:**

HON'BLE MR.N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER HON'BLE MR.GEORGE PARACKEN, JUDICIAL MEMBER

M.P.Masood
Upper Division Clerk
Office of the Registrar of Co-operative Socities,
Kavaratti, Lakshadweep
Residing at: Kavaratti, UT of Lakshadweep: Applicant

(By Advocate M/s Jyothi Prasad & Biji Mathew)

#### Versus

- 1. Union Territory of Lakshadweep represented by the Administrator, Kavaratti
- 2. The Administrator,
  Union Territory of Lakshadweep
  Kavaratti
- 3. Registrar of Co-operative Socities, Kavaratti
  Union Territory of Lakshadweep : Respondents

[ By Advocate Mr.M.A.Shafik)

The application having been heard on 07.04. 2006 the Tribunal on the same day delivered the following:

### ORDER

# HON'BLE MR.N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER

The learned counsel for applicant represents the case of the clients saying the increment is being denied to the applicant on the plea that he is to pass the typewriting test. On this issue, he had submitted Annexures A-4 and A-5 representation on 14.01.2005 and 30.01.2006 respectively. It would suffice if a direction is given from this Tribunal to duly consider the representation. The learned counsel for respondents agrees to this course of action.

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- 2. Under these circumstances, we direct the respondents concerned to dispose of the representations Annexure A-4 and A-5 within a period of three months from the date of receipt of a copy of this order.
- OA is disposed of as above. No order as to costs.
   Dated, the 7<sup>th</sup> April, 2006.

GEÖRGE PARACKEN JUDICIAL MEMBER

N.RAMAKRISHNAN ADMINISTRATIVE MEMBER

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